



2026:AHC:23863

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 443 of 2026

Satendar And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raj Kumar Dhama
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioners and Mr. Hari Mohan Srivastava, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for mandamus directing the respondent no.2/ Board of Revenue, U.P. at Prayagraj to decide the Second Appeal No.32 of 2008-2009 (Sita Ram vs. Rajpal and others), under Section 333 of U.P.Z.A. & L.R. Act within stipulated period.

3. Learned counsel for the petitioners submitted that the second appeal filed by respondent no.3 impleading the petitioners as opposite party is pending before the Board of Revenue, U.P. at Prayagraj since 2008-2009. He further submitted that second appeal has been admitted and parties are served, as such, respondent no.2/ Board of Revenue, U.P. at Prayagraj be directed to decide the aforementioned second appeal within time bound period.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned Second Appeal No.32 of 2008-2009 (Sita Ram vs. Rajpal and others), under Section 333 of U.P.Z.A. & L.R. Act after giving an opportunity of hearing to the parties in

accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

February 4, 2026
Rameez